

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3930  
ANSWERED ON:19.04.2000  
REGISTRATION OF MILK UNITS  
CHARAN DAS MAHANT

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) the number of milk units registered by the Union Government and State Government after issuance of Milk and Milk Product Order, 1992;
- (b) the policy of the Government for scrutinising the applications received for registration of such milk units;
- (c) whether M/s. S.M. Milkos and M/s. Sterling Agro Industries which are under Gwalior Milk Co-operative and 'Premier Nutrition' which is under Indore-Ujjain Milk Co-operative have been registered by the Union Government despite refusal by the Government of Madhya Pradesh;
- (d) if so, the reasons therefor;
- (e) whether a large number of milk Co-operatives in Madhya Pradesh are running in losses due to the short supply of milk as against their handling capacity;
- (f) whether these milk Co-operatives would not face a closure from the dairy units which are being run under private sector; and
- (g) if so, the measures being taken by the Union and State Government to check such a situation?

**Answer**

THE MINISTER OF STATE, IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

(a): The number of milk units registered by Government of India and State Governments after issuance of Milk and Milk Product Order in the year 1992 as on March, 2000 are as under:-

i. Number of Registration granted by	Central Registering Authority	=	261
ii. Number of registration granted by	State Registering authority	=	258

(As per available record).

(b) : The applications received are scrutinised by Concerned Registering Authority as per the provisions of Milk and Milk Product Order (MMPO) - 1992.

(c) & (d): M/s S.M. Milkose and M/s Sterling Agro Industries, are not under Gwalior Milk Cooperative and also 'Premier Nutrition' is not under Indore Ujjain milk unions/cooperative unions. However the registrations were granted by the Central Registering Authority to M/s S.M. Milkose and M/s Sterling Agro Industries, only after confirming that marketable surplus of milk was available in the proposed milkshed area. No registration has been granted to M/s Premier Nutrition Indore.

(e): It is a fact that a number of Co-operative Milk Unions in Madhya Pradesh are running in losses. However, this is not attributed to short supply of milk but to various other internal and external factors, including less quantities of milk actually procured by the Unions.

(f) & (g): Dairy Units which are being run in the private sector after obtaining registration under MMPO are not permitted to procure milk from those villages, where village dairy cooperatives are functioning. However, the Madhya Pradesh Co-operative Dairy Federation has reported that illegal operations of private dairy units have affected milk procurement of the co-operative dairy plants. The Government of India has empowered the Milk Commissioner of the Government of Madhya Pradesh and the District Collectors of the State to exercise powers under para 15 of the Milk and Milk Product Order (MMPO) -1992, enabling these officers to check illegal activities.